

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.3- IA/28(AHM)2024  
in  
**CP/10(AHM)2024**

**Proceedings under Section 241 & 242 of Co.Act,2013**

**IN THE MATTER OF:**

Anand Shyamsunder Sangai & Another  
V/s  
Phoenix Industries Limited & Others

.....Applicants

.....Respondents

**Order delivered on: 17/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhaval Vyas, Sr. Adv. a.w.  
Mr. Saumitra Chaturvedi, Adv.  
For the Respondents : Mr. Raheel Patel, Adv. a.w. Mr. Aalay Shah, Adv.  
for R-1 and 2  
Mr. Arjun Sheth, Adv. a.w. Mr. Rajiv Chawla, Adv. for  
R-3 to 6

**ORDER**

**IA/28(AHM)2024**

Respondents 1 to 6 are appeared through their Counsels, hence, notice to these respondents is waived.

Ld. Counsel for the applicant submitted that notice to Respondent No.14 is not required as notice has not been issued in main matter.

Applicant is directed to issue notice to Respondents 7 to 13 and Respondent No.15 and file affidavit of proof of service within one week.

List the matter on 25.04.2024 when the main matter is taken up for hearing.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**